

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 209 of 2013 &
IA No. 25 of 2014

Dated : 13th January, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Neyveli Lignite Corporation Ltd. ... Appellant(s)

Versus

**Central Electricity
Regulatory Commission & Ors.Respondent(s)**

Counsel for the Appellant (s): **Mr. M.G. Ramachandran**
Ms. Swagatika Sahoo
Mr. Poorva Segal
Mr. Avinash Menon

Counsel for the Respondent(s): **Mr. K.S.Dhigra for R-1**
Mr. S.Vallinayagam for R-2
Mr. M.T. George
Ms. Kavitha for R.4

ORDER

The learned counsel for the Appellant has filed the Amendment Petition seeking for the prayer to challenge the main Order in this Appeal, in which Review Order alone was challenged.

The learned counsel for the Respondents seek some time to file the reply opposing this Application for the Amendment. Accordingly, they are directed to file the same on or before 24.01.2014 after serving copy on the other side.

The learned counsel for the Respondent No.4 is filing his reply to the main Appeal after serving copy on the other side.

Post the matter on **29.01.2014**

(Rakesh Nath)
Technical Member
ts/kt

(Justice M. Karpaga Vinayagam)
Chairperson